

(SHOW CAUSE NOTICE BEFORE ADMISSION)
IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

MONDAY, THE FOURTH DAY OF APRIL, TWO THOUSAND AND TWENTY TWO

:PRESENT:

THE HONOURABLE SRI JUSTICE BATTU DEVANAND



WRIT PETITION(SR) No. 12828 of 2022

Between :

D. Rama Chandra Gopala Raju, S/o. Late D. Appala Narasimha Raju, Aged 45 years,
Occ : Diet Contactor, Govt. Hospital for Mental Care, R/o. 15-11-6/4, Krishna Nagar,
Simhadri Hospital Back Side, Maharanipecta, Visakhapatnam.

....Petitioner

AND

- 1.The State of Andhra Pradesh, Rep. by its Principal Secretary,
Government of Medical & Health, Family Welfare Department,
Secretariat Buildings, Velagapudi, Amaravati, Guntur District,
Andhra Pradesh.
- 2.The Joint Collector & Chairman, District Diet Management Committee,
Visakhapatnam, Visakhapatnam District.
- 3.The Superintendent, Govt. Hospital for Mental Care, Visakhapatnam,
Visakhapatnam District.
- 4.The District Medical & Health Officer, Visakhapatnam, Visakhapatnam District.
- 5.M/s. Yarlagadda Nagarjuna, Diet Contractor, Government Hospital for
Mental Care, Visakhapatnam.

....Respondents

WHEREAS the Petitioner above named through his Advocate M/S. VINODN RUTH, presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the action of the respondent issued Termination of Diet Contract proceedings vide RC.No.87/G1/2022, Dated 31-03-2022 by the 3rd Respondent i.e. The Superintendent of Government Hospital for Mental Care, Visakhapatnam by hand over the kitchen and other kitchen properties after the supply of Dinner on 05-04-2022 and also in issuance of finalized new tender contract to M/s Yarlagadda Nagarjun, Diet Contractor Vijayawada in favour of the 5th as illegal, arbitrary, null and void and contrary to the G.O.Ms.No. 325, dated 01.11.2011 and violation of Art. 14, 21 of the Constitution of India, and consequentially direct the respondents to set-aside the proceedings vide Rc.No. 87/G1/2022, dated 31-03-2022 issued by the 3rd Respondent and in question of without the following the due process of law .

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of M/S. VINODN RUTH, Advocate for the Petitioner and of the Govt. Pleader for Medical and Health for respondent Nos. 1 to 4, directed issue of notice to the Respondent No.5 herein to show cause as to why this WRIT PETITION should not be admitted.

Contd..2....

You viz:

M/s. Yarlagadda Nagarjuna, Diet Contractor, Government Hospital for Mental Care, Visakhapatnam.

are directed to show cause either appearing in person or through an advocate on or before 25-04-2022 to which date the case stands posted as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.

The Court made the following ORDER :

“Notice before admission.

Learned Government Pleader for Medical and Health takes notice for respondent Nos.1 to 4.

Issue notice to respondent No.5.

Learned counsel for the petitioner is permitted to take out personal notice to respondent No.5 and file proof of service within two weeks.

Post on 25.4.2022 for filing counters by the respondents.”

//TRUE COPY//

ASSISTNT REGISTRAR


SECTION OFFICER 4/4/22

To

- 1.The Principal Secretary, Medical, Health and Family Welfare Department, State of Andhra Pradesh, Secretariat Buildings, Velagapudi, Amaravati, Guntur District, Andhra Pradesh.
- 2.The Joint Collector & Chairman, District Diet Management Committee, Visakhapatnam, Visakhapatnam District.
- 3.The Superintendent, Govt. Hospital for Mental Care, Visakhapatnam, Visakhapatnam District.
- 4.The District Medical & Health Officer, Visakhapatnam, Visakhapatnam District.
(Addressee Nos. 1 to 4 by RPAD)
- 5.M/s. Yarlagadda Nagarjuna, Diet Contractor, Government Hospital for Mental Care, Visakhapatnam.
(BY RPAD along with a copy of petition and Affidavit)
- 6.One CC to M/s. Vinodin Ruth, Advocate(OPUC)
- 7.Two CCs to G.P. for Medical & Health, High Court of A.P., at Amaravati(OUT)
- 8.One spare copy.

TKK

DRAFTED BY TKK
DT.04-04-2022.

HIGH COURT

DEV.J

DT.04-04-2022.

Note :- Post on 25-04-2022.

NOTICE BEFORE ADMISSION



W.P(SR).No. 12828 of 2022